

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Supplementary List  
Item 1  
CP(IB) No. 146/Chd/Hry/2018  
Under Section 221, 222, 241, 242, 246, 339, CA 2013**

**In the matter of:-**

Union of India through SFIO ...Petitioner  
Versus  
Adarsh Buildestate Ltd. & Ors. ...Respondent

**Present through Video Conferencing:**

None for the parties

File taken on receiving the order dated 02.08.2022 passed by the NCLT, Principal Bench, New Delhi, by which the present petition which is fixed for 28.09.2022 has been ordered to be transferred to the Special Bench constituted in NCLT New Delhi, consisting of Shri. Dharminder Singh, Hon'ble Member (Judicial) and Shri. B.K. Sinha, Hon'ble Member (Technical).

In view of the above, the present petition stands transferred to the said Special Bench in NCLT, New Delhi. Registry is directed to inform the learned counsel for the parties and file be sent complete in all respect to the Transferee Bench.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

August 31, 2022  
NB